CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH ***

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated : 3 MAR 1989

REPLICATION NO (2))
W.P. NO (\$)		
(36)	Respondent (s)	

ant

SWIV. Baskaran

The Development Commissioner for Handicrafts. M/o Textiles, New Delhi & another

wi V. Baskaran indicrafts Promotion Officer rketing & Service Extension Centre ice of the Davalopment Commissioner mdicrafts) rath Commercial Complex to Bridge, Kodroli agelore - 575 003

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/8744/INFERITE ORDER 27-2-89 passed by this Tribunal in the above said application(*) on

(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE TWENTY SEVENTH DAY OF FEBRUARY 1989

Present: Hen'ble Shri Justice K.S. PUTTASWAMY

.. VICE CHAIRMAN

Hentble Shri L.H.A.REGB

.. MEMBER(A)

APPLICATION NO.163/89(F)

V.Baskaren,
Handicrafts Promotion
Officer, Office of the
OC(Handicrafts),
Marketing and Service
Extension Centre,
Barath Commercial Complex,
Alake Bridge, Mangelore 575 003.

.. Applicant

vs.

DANGP

Development Commissioner for Handicrarts, West Block 7, R.K.Puram, New Delhi 110 066.

Assistant Director Marketing and Service Extension Centre, Barath Commercial Complex, Alake Bridge, Mangalore 575 003.

.. Respondent.

This application has come up today before this

Tribunal for Orders. Hon'ble Vice Chairman made the following:

ORDER

Case called. Shri V.Baskaren applicant in person.

This is an application under Section 19 of the Administrative Tribunals Act, 1985.(Act)

Shri V.Baskaran, the applicant before us, was

Counting as Handicrafts Promotion Officer (HPO) in the year

1987 in the Office of the Development Commissioner, Handicrafts,

Mangalers. In conformity with rules and orders regulating his

service the same the Reporting Officer(RO) of that Office

recorded the Annual Confidential Report (ACR) of the applicant

for the said year making certain adverse entries against him.

On their communication, the applicant made a representation to the Development Commissioner, Handicrafts, New Delhi(Commissioner) who by his Order dated 18.1./6.2.1989 (Annexure A.7) directed deduction of the adverse entry made against him only at column No.18, concurring with the other remarks made by the RB.

Aggrieved by the adverse entries which still stand against him, the applicant has made this application.

- 4. Shri Baskaran contends that every one of the adverse entries made against him by the RO and upheld by the Commissioner was wholly unjustified and call for our interference under the Act.
- 5. On noticing the performance of the applicant, the RG had made the entries in his ACR which he was entitled to do.

 On the representations made, the Commissioner as the Head of the Department had carefully examined the same and had then made his erders on the same.
- be the fact, that we cannot act as a Court of appeal and that Senier Officers of the Department who make the entries in the ACR are the best judges of the performance of the ethers with respect of whom the entries are made, as they have an accasion to eversee their work periodically in the course of the year of assessment. Bearing these salutory principles in mind, we hardly find any ground to interfere with the adverse entries

made against the applicant in his pertinent ACR and to delete the

7. On the roregoing discussion we hold that this application is liable to be rejected. We, therefore, reject this application at the admission stage without notice to the respondents.

BANG OLD

VICE CHAIRMAN 1989

Sd|member(a)

TRUE COPY

DEPUTY REGISTRAR (JDL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE